



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 356 দিশপুৰ, বৃহস্পতিবাৰ, 19 মে', 2022, 29 ব'হাগ 1944 (শক)
No. 356 Dispur, Thursday, 19th May, 2022, 29th Vaisakha, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th May, 2022

No. LGL.84/2022/8.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XIII OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM ELEMENTARY EDUCATION
(PROVINCIALISATION) (REPEALING) ACT, 2022

AN ACT

to repeal the Assam Elementary Education (Provincialisation) Act, 1974.

Preamble

Whereas it is expedient to repeal the Assam Elementary Education (Provincialisation) Act, 1974.

Assam Act
No. VI of
1975.

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Elementary Education (Provincialisation) (Repealing) Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force on the date of their publication in the Official Gazette.

**Repeal and
savings**

2. (1) The Assam Elementary Education (Provincialisation) Act, 1974 is hereby repealed.
- (2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

Assam Act
No. VI of
1975

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.